

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 347/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement/execution of the Commission's order dated 28.2.2022 in Petition No. 193/TT/2019 directing payment of transmission charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : West Bengal State Electricity Transmission Company Limited (WBSETCL) and Another

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Buddy Ranganathan, Senior Advocate, WBSETCL
Shri Shubham Arya, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Ms. Shweta Sharma, Advocate, WBSETCL
Ms. Shefali Tripathi, Advocate, WBSETCL
Ms. Vaibhavi Pathak, Advocate, WBSETCL
Shri Diggaj Pathak, Advocate, WBSETCL
Shri Sriyut Shukla, Advocate, WBSETCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed to enforce the Commission's directions vide order dated 28.2.2022 in Petition No. 193/TT/2019. She requested that notice may be issued to the Respondents.

2. The learned senior counsel for Respondent No. 1, i.e., West Bengal State Electricity Transmission Company Limited (WBSETCL), submitted that Respondent No. 1 has filed an application in the pending Appeal before the Appellate Tribunal for Electricity (APTEL) seeking a stay of execution proceedings before the Commission. He further submitted that notice of the



said application has been issued and the same is listed for arguments on 31.8.2026.

3. After the hearing, the Commission directed as under:
 - a) Admit the Petition and issue notice to the Respondents; and
 - b) The Respondents to file their respective replies, if any, within three weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
4. The Petition will be listed for hearing on **17.10.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

